

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

Original Application No. 762 of 1996.

this the 13th day of August 2001.

HON'BLE MR. S. DAYAL, MEMBER (A)

HON'BLE MR. S.K.I. NAQVI, MEMBER (J)

Narendra Singh, aged about 32 years, S/o Sri Ishwari Singh,
R/o Railway Quarter No. H-386-D, Railway Harthala Colony,
Moradabad.

Applicant.

By Advocate : Sri A.K. Sinha.

Versus.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Chief Administrative Officer (Const.), N. Railway, Kashmiri Gate, New Delhi.
3. Dy. Chief Engineer (Const.), N. Railway, Moradabad.

Respondents.

By Advocate : Sri A.V. Srivastava.

O R D E R (ORAL)

S. DAYAL, MEMBER (A)

The applicant has filed this O.A. for screening and regularising the services of the applicant as Jr. Draftsman in the grade of Rs. 1200-2040/- w.e.f. November '85. The applicant has also sought for setting aside the provisions of the impugned letter dated 20.2.1996 asking the applicant to appear for screening of Class IV post in the grade of Rs. 750-940/- and also directions to the respondents not to revert the applicant to any lower post. He has also sought arrears with interest.

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2. We have heard Sri A.K. Sinha, learned counsel for the applicant and Sri A.V. Srivastava, learned counsel for the respondents.

3. The learned counsel for the applicant has placed before us a copy of the Railway Board's letter dated 9.3.1987 (Annexure-6 to the O.A.) seeking clarification as to whether the services of ITI certificates in Draftsmanship should be considered for absorption as Jr. Draftsman in the grade of Rs. 330-560/- and the confirmation has been given by the Railway Board's letter dated 6.10.1987 (Annexure-7 to the O.A.). In pursuance of this clarification it appears that two officials working as Tracer were granted the benefit of Jr. Draftsman namely S/Sri Mange Ram and Ram Nath (Annexure-8 to the O.A.).

4. The applicant has made a representation to the Chief Administrative Officer (Const.) on 13.3.1993 seeking regularisation and promotion as Draftsman on ad hoc basis. The said representation has not yet been decided. The applicant claims to be still working as Tracer in the organisation of the respondents.

5. Under the circumstances, we consider it appropriate to direct the respondent no. 2 to decide the representation of the applicant dated 13.3.1993 within a period of three months from the date of receipt of copy of this order, along with a copy of the said representation.

6. The O.A. stands disposed of as above with no order as to costs.

S. Girish
MEMBER (J)

GIRISH/-

H. Patel
MEMBER (A)